

**Central Electricity Regulatory Commission  
New Delhi**

**Petition No. 52/TT/2023**

Subject	:	Petition for the determination of transmission tariff from COD to 31.3.2024 in respect of 29 Nos. of transmission assets under “Northern Region System Strengthening-XL (NRSS-XL)” in the Northern Region.
Date of Hearing	:	<b>23.10.2024</b>
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member
Petitioner	:	Power Grid Corporation of India Limited (PGCIL)
Respondents	:	Ajmer Vidyut Vitran Nigam Limited (AVVNL) and 20 Others
Parties Present	:	Shri Buddy Ranganadhan, Senior Advocate, PTCUL Shri Venkatesh, Advocate, PGCIL Shri Bharath Gangadharan, Advocate, PGCIL Shri Chandershaker, PGCIL Shri Mohit K. Mudgal, Advocate, UPPTCL Shri Karan Arora, Advocate, PTCUL Shri Abhishek Kumar, Advocate, PTCUL Shri Alok Krishna Agrawal, Advocate, ESUCRL Shri Sidharth Nigotia, PGCIL Shri V. Chandrasekhar, PGCIL Shri Vivek Kumar, PGCIL Shri Arjun Malhotra, PGCIL

**Record of Proceedings**

The matter was heard through video conferencing.

2. The learned counsel for the Petitioner submitted that, as directed vide RoP dated 30.9.2024, the pleadings have been completed in the matter.
3. The learned counsels for PTCUL, UPPTCL and ESUCRL argued at length on the issues of invocation of Regulation 5(2) of the 2019 Tariff Regulations and delay in commissioning of the transmission assets.
4. In response, the learned counsel for the Petitioner rebutted on the issue of invocation of Regulation 5(2) of the 2019 Tariff Regulations, specifically with respect to Assets-11, 12,15, 24, 26 and 28 covered in the instant Petition.



5. After hearing the parties at length, the Commission directed them to submit their respective written submissions within two weeks, with a copy to the other side.
6. Subject to the above, the Commission reserved the order in the matter.

**By order of the Commission**

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**(T. D. Pant)**  
**Joint Chief (Law)**

